

BUSINESS ADVISORY COMMITTEE

(Tenth Lok Sabha)

TWELFTH REPORT

(Presented on 11-3-1992)

The Business Advisory Committee held a sitting on Wednesday, the 11th March, 1992.

2. The Committee recommend the allocation of time to following items of business as shown against each:—

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| (1) Discussion on the Resolution regarding Railway Convention Committee. | } May be taken up alongwith general discussion on Railway Budget for 1992-93, for which 10 hours have already been allotted. |
| (2) Discussion and Voting on the Demands for Grants (Railways) for 1992-93. | |
| (3) Discussion and Voting on the Supplementary Demands for Grants (Railways) for 1991-92. | |
| | } The discussion may be taken up on 11 March and continue on 12, 13 & 16 March. |
| | } Railway Minister may reply on 16 March followed by voting and passing of concerned Appropriation Bills. |
| (4) Discussion on the Resolution seeking disapproval of the Representation of the People (Amendment) Ordinance, 1992. | } 1½ hours
(To be taken up and disposed of on 17 March, 1992) |
| (5) The Representation of the People (Amendment) Bill, 1992 as passed by Rajya Sabha. (Replacing the Ordinance)
(Consideration and passing) | |
| (6) Discussion on the Resolution seeking disapproval of the Copyright (Amendment) Ordinance, 1991. | } 1 hour |
| (7) The Copyright (Amendment) Bill, 1992 (Replacing the Ordinance)
(Consideration and Passing) | |
| (8) Discussion on the Resolution seeking disapproval of the Indian Red Cross Society (Amendment) Ordinance, 1992 | } 1 hour |
| (9) The Indian Red Cross Society (Amendment) Bill, 1992. (Replacing the Ordinance)
(Consideration and passing) | |
| (10) Discussion on the Resolution seeking disapproval of the Securities and Exchange Board of India Ordinance, 1992 | } 2 hours |
| (11) The Securities and Exchange Board of India Bill, 1992. (Replacing the Ordinance)
(Consideration and passing) | |
| (12) Discussion on the Resolution seeking disapproval of the Cess and Other Taxes on Minerals (Validation) Ordinance, 1992. | } 1 hour |
| (13) The Cess and Other Taxes on Minerals (Validation) Bill, 1992. (Replacing the Ordinance)
(Consideration and passing) | |
| (14) General discussion on the Jammu & Kashmir Budget for 1992-93. | } 2 hours |
| (15) Discussion and Voting on Demands for Grants (Jammu & Kashmir) for 1992-93. | |
| (16) Discussion and Voting on the Supplementary Demands for Grants (Jammu & Kashmir) for 1991-92. | |

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| (17) General discussion on the Manipur Budget for 1992-93. | } 1½ |
| (18) Discussion and Voting on Demands for Grants (Manipur) for 1992-93. | |
| (19) Discussion and Voting on Supplementary Demands for Grants (Manipur) for 1991-92. | |

3. The Committee also recommend that discussion on items Nos. (4) to (19) may be taken up on 17 March, 1992 and continue on 18 and 20 March, 1992. The House may sit late on 17 and 18 March, 1992, if necessary.

4. The Committee further recommend the allocation of time to following items of business as shown against each:—

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| (1) General discussion on the General Budget for 1992-93. | 12 hours |
| (2) Discussion and Voting on the Demands for Grants on Account (General) for 1992-93. | Discussion to commence on 23 March, 1992 and continue on 23 March, 1992 and continue on 24, 25 and 26 March, 1992. |
| (3) Discussion and Voting on Supplementary Demands for Grants (General) for 1991-92. | The Minister of Finance may reply on 26 March, 1992. |

NEW DELHI;
 March 11, 1992
 Phalguna 21, 1913 (Saka)

SHIVRAJ V. PATIL,
 Chairman,
 Business Advisory Committee